

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR
(VIRTUAL COURT)
BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 520/Asr/2018
Assessment Year: 2015-16

M/s H. S. Akash Agro India Vs.
Pvt. Ltd., Talwandi Saboo
Raod, Mansa

Dy. C.I.T.,
Circle 1, Bathinda

[PAN: AADCH 1287L]
(Appellant)

(Respondent)

Appellant by : None
Respondent by: Mrs. Kanchan Garg, Sr. DR

Date of Hearing: 13.02.2023
Date of Pronouncement: 17.02.2023

ORDER

Per Dr. M. L. Meena, AM:

This appeal has been filed by the assessee against the impugned order dated 16.08.2018 passed by the Ld. Commissioner of Income Tax (Appeals), Bathinda, in respect of the Assessment Year 2015-16.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of the appeal vide application dated 16.11.2022 stating therein

that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 17.02.2023

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr/PS

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order